

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 70 of 1997.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.

HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Ram Krishna Chakraborty,
S/o- Lt, Amulya Nidhi Chakraborty,
working as Vocational Instructor
(Mill Wright) in the office of
Director ATI, Dasnagar, Howrah-5.

... Applicant.

Vrs.

1. Union of India,
through the Secretary,
Ministry of Labour,
Govt. of India,
2 & 4, Rafi Marg,
New Delhi-1.
2. The Director General/Joint Secretary,
D.G & T, Ministry of Labour,
Govt. of India, Shram Shakti Bhawan,
New Delhi-1.
3. The Director, A.T.I.,
Govt. of India, Das Nager,
Howrah-700105.

... Respondents.

For applicant: Mr. B. Mukherjee, Counsel.

For respondents : Mr. M.S. Banerjee, Sr. Counsel.

Heard on : 16.12.97.

Ordered on : 16.12.97.

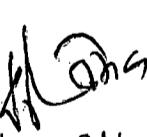
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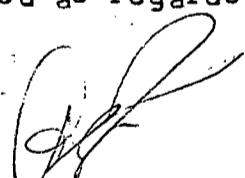
B.C.Sarma, AM.

1. This application is directed against a departmental proceeding instituted against the applicant by virtue of a Charge Memo dated 10.3.1995 and also the inquiry report as well as punishment order dated 22.9.95. The applicant had filed an appeal against the said punishment order dat 16.10.1995 but the said appeal is pending with the appellate authority and, hence, the petition.

2. When the admission hearing of the matter was taken up, Mr. M.S. Banerjee, 1d. Sr. Counsel appears for the respondents but he could not make any submission for lack of instruction as to whether the appeal petition has since been disposed of. Mr. Mukherjee submits that since the appeal petition of the applicant is still pending for disposal, a direction may be given on the respondents to dispose of the same.

3. In view of the above position, the application is disposed of at the stage of admission hearing & itself with the direction that within a period of 2 months from the date of communication of this Order, the respondent no. 2, who is the Director General/Joint Secretary, D.G. & T, Ministry of Labour, Govt. of India, Shram Shakti Bhawan, New Delhi-110 001, shall dispose of the appeal as per rules and the result of such disposal shall also be conveyed to the applicant within 15 days from the date of taking of such decision. We give liberty to the applicant to approach this Tribunal once again, if he feels aggrieved by the order to be passed in the appeal petition. No order is passed as regards costs.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)